

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 203/MP/2024

Subject : Petition under Section 79(1) (b) and (f) of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Ltd. to make payment of certain amounts unilaterally deducted/ withheld from the Monthly Invoices and Debit Note/ Supplementary Invoices raised by JITPL

Petitioner : Jindal India Thermal Power Limited

Respondents : Gujarat Urja Vikas Nigam Limited and anr.

Date of Hearing : **7.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, JITPL
Shri Pratyush Singh, Advocate, JITPL
Ms. Juhi Senguttuvan, Advocate, JITPL
Ms. Srishti Khindawa, Advocate, GUVNL
Ms. Surbhi Kapoor, Advocate, GUVNL

Record of Proceedings

The learned counsel for the Petitioner submitted that it might be permitted to file its note of arguments (in response to the Commission's query as to 'whether the dispute raised in the petition' is referable to arbitration), in the course of the day. He, however, pointed out that the matter relates to tariffs, and hence, the Commission can adjudicate the disputes. A similar request was made by the learned counsel for the Respondent GUVNL while seeking time to file its reply in the matter.

2. The Commission, after hearing the parties, adjourned the hearing and directed as under:
 - (a) The Respondents shall file their replies (to the petition) on or before **27.1.2025** after serving a copy on the Petitioner, who may file its rejoinder, if any, by **8.2.2025**.
 - (b) The Parties are also permitted to file their 'short note of arguments' on the issue (whether the matter is referable to arbitration) after serving copy to the other.
3. The Petition will be listed for hearing on **26.2.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

